

**GOVERNMENT OF INDIA  
EXTERNAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4803  
ANSWERED ON:22.04.2015  
LITIGATION FOR HYDERABAD FUND  
Owaisi Shri Asaduddin

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) whether a UK court has recently directed Pakistan to pay legal fees to India in the Hyderabad fund case;
- (b) if so, the details thereof along with the current status of the said case; and
- (c) the likely time by which the case will be disposed of?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS[GEN. (DR) V. K. SINGH (RETD)]

(a) to (c) On January 16, 2015 the High Court of Justice in London dismissed Pakistan's application to discontinue the proceedings it had initiated in June 2013 against the National Westminster (NatWest) Bank, UK to claim the Hyderabad Funds. The court also ordered Pakistan to pay India the sum of GBP 150,000 towards legal costs it incurred to defeat Pakistan's application. The case continues before the High Court of Justice in London.